SHAH FOODS LIMITED FOODS

## CIN: L15419GJ1982PLC005071

Registered Office: Chhatral, Kalol-Mehsana Highway, Taluka Kalol,

Gandhinagar, Gujarat - 382729 Contact No: +91 98245 01389 and +91 2764 233931

E-mail ID: shahfoods.ahmedabad@gmail.com, Website: www.shahfoods.com

Recommendations of the Committee of Independent Directors (IDC) pursuant to Regulation 26(7) of the SEBI (Substantial Acquisition of Shares and Takeovers) Recommendations of the Committee of Independent Directors (IDC) pursuant to Regulation 26(7) of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI (SAST) Regulations") in relation to the Open Offer made by Mr. Amit Bhandari (Acquirer No. 1) Mr. Ankit Bhandari (Acquirer No. 2), Mrs. Hemakshi Manan Patel (Acquirer No. 3), Mrs. Indu Omprakash Bhandari (Acquirer No. 4), Mrs. Kirtiben Rajesh Kumar Patel (Acquirer No. 5), Mr. Manan Rajesh Patel (Acquirer No. 6) And, Mr. Omprakash Bhandari (Acquirer No. 7) for acquisition of upto 1,55,350 (One Lakh Fifty Five Thousand Three Hundred Fifty Only) Equity Shares of Rs. 10/- each, to the public shareholders of Shah Foods Limited ("Target Company" or "SHAHFOOD").

Saturday, July 29, 2023

ve Thousand of Rs. 10/-

Acquirer No. 1: Mr. Amit Bhandari Acquirer No. 2: Mr. Ankit Bhandari

GYR Capital Advisors Private Limited

Mr. Sunil G. Parekh (Member)

Mr. Malav J. Shah (Chairman); Mr. Kunal R. Asarpota (Member) and

Acquirer No. 3: Mrs. Hemakshi Manan Patel Acquirer No. 4: Mrs. Indu Omprakash Bhandari Acquirer No. 5: Mrs. Kirtiben Rajesh Kumar Patel Acquirer No. 5: Mrs. Killiberi Hajesh Ruti Acquirer No. 6: Mr. Manan Rajesh Patel Acquirer No. 7: Mr. Omprakash Bhandari

Open Offer for the acquisition of upto 1,55,350 (One Lakh Fifty Five Thousand Three Hundred Fifty Only) Equity

Shares of Rs. 10/- each, being constituting 26.00% of the Equity Share Capital of the Shah Foods Limited ("SHAHFOOD") by the Acquirers pursuent to Emission

compliance with Regulations 3(1) & 4 of the SEBI (SAST)

All Members of the IDC are Independent Directors of the

Target Company.

IDC Members do not hold any Equity Shares of the

Target Company.

None of the IDC Members holds any other contract or relationship with the Target Company other than their position as Independent Director of the Target Company.

None of the IDC Members have traded in the Equity Shares of Target Company during 12 months prior to the date of the Public Announcement of the Offer.

None of the IDC Members have any relationship with the

IDC Members believes that the Open Offer is fair and reasonable and in line with SEBI (SAST) Regulations.

The shareholders may independently evaluate the Offer, the Market Performance of the Equity shares, and take an informed decision in the best of their interests. Further

the public shareholders should independently review the letter of offer dated July 24, 2023 including the risk factors described therein before talking any decision in relation to

IDC Members have reviewed (a) the Public Announcement (b) Detailed Public Statement and (c) Letter of Offer. IDC Members have also reviewed the quantum of trading and

relevant prices on the Stock Exchange Platform. Based on the above, the IDC Members are of the opinion that the Offer Price to the Public Shareholders of the Target Company is in compliance with the requirements of the Regulations and hence is fair and reasonable. The shareholders of the TC are advised to independently evaluate the Offer and take informed decision whether or not to offer their shares in the

All the IDC Members unanimously voted in favor of this

For and on behalf of the Committee of Independent Directors Shah Foods

Limited Sd/-

Mr. Mr. Malav J. Shah

(IDC - Chairman)

Equity

Shah Foods Limited

Regulations

3)

Acquirers.

Not Applicable

this offer.

Open Offer.

Offer proposal

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under the SEBI (SAST)

None

None

Date

Name of the Target

Company (TC) Details of the Offer pertaining to Target

Name(s) of the Acquirers

Name of the Manager

to the offer

Members of the Committee of Independent Directors

IDC Member's

relationship with the TC (Director

(Director,

Equity shares owned, any other contract / relationship), if any

Trading in the Equity Shares/other

IDC Member's relationship with the

Acquirers (Director, Equity Shares owned, any other contract / relationship), if any. Trading in the Equity Shares/other securities

of the Acquirers by IDC Members

Recommendation on the Open offer, as to whether the offer is fair

Summary of reasons for recommendation

Details of Independent

Pattern of the meeting

in which the Open Offer proposal was discussed Any other matter(s) to

be highlighted

Regulations.

Place: Ahmedabad Date: Saturday, July 29, 2023

Advisors, if any. Disclosure of Voting

and reasonable

securities of the TC by **IDC Members** 

Company

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